



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 176/TL/2024

Dated: 26.6.2024

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by POWERGRID Parli Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016, for the grant of a separate transmission licence for the implementation of 400kV line bay at 765/400kV Parli (New) S/s for interconnection of RE project through "Regulated Tariff Mechanism" (RTM) mode (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as follows:

S. No.	Scope of the Transmission Scheme	Estimated cost (Rs. in crore)	Implementation Time Frame
1	400kV line bay at 765/400kV Parli (New) S/s for interconnection of RE Project	18	31.12.2025

2. The Central Transmission Utility of India Limited vide its letter dated 30.4.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
3. Based on the material available on the record, the Commission vide order dated 25.6.2024 in Petition No. 176/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to POWERGRID Parli Transmission Limited before the Commission can be accessed at the website <https://www.pginvit.in/pptl.aspx> or inspected by any person in the Commission's office by following the laid down procedure.
5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **9.7.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
6. The application shall be taken up for the further hearing by the Commission on **11.7.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary